

**THE MINISTER OF STATE OF THE
MINISTRY OF INFORMATION AND
BROADCASTING (SHRI V.N. GADGIL)**

(a) No. Sir, Such advertisements are not accepted by Doordarshan.

(b) None has been received in the recent past.

(c) Does not arise.

SHRI P.R. KUMARAMANGALAM : Mr. Speaker, Sir, the reply of the hon. Minister, I think, is evasive, to say the least. The question is not posed only with regard to advertisements in Doordarshan but it is regarding the advertisements in general. I am quite certain that the hon. Minister is aware of this type of advertisements. I suppose, he sees newspapers and other magazines etc. whether certain liquor manufacturing concerns advertise their brands of liquors through advertisements for their soda-waters bearing the same name as those of liquors. It is not liquor alone that matters in regard to advertisements, Mr. Speaker, Sir. This is misused in advertisements and consumers are exploited. I, therefore, expect the Minister to give a categorical answer to part (a) of my Question. I do not want to repeat part (a) and waste the time of the House.

So far as part (b) is concerned, he has mentioned in his reply, "None has been received in the recent past". On this I want a clear answer because the Minister has stated that none has been received in the recent past. He might as well say whether any complaint has been received at all. If no complaints have been received, it is very good.

SHRI V.N. GADGIL : I was not trying to be evasive. I know the hon. Member is very intelligent. I, therefore, expected that his question was confined to Doordarshan because over advertisements which come in private newspapers we have no control; the State Government can take action under the relevant Act if anything wrong or obscene or other kind of advertisements are published by newspapers. I thought his

question was directed against AIR and Doordarshan and, therefore, I replied like that. With regard to complaints, earlier there were complaints-I cannot recollect the exact time. But, thereafter, the advertisement guidelines were revised and now the guidelines provide that AIR and Doordarshan will not directly or indirectly advertise cigarettes or liquor. That is why I have said 'in the recent past'. With regard to advertisements in the newspapers, the appropriate authorities to be approached are the State Government.

SHRI P.R. KUMARAMANGALAM : My second supplementary is this. Do the Standards Advertising Council of India have any jurisdiction over advertisements made in private newspapers and magazines?

SHRI V.N. GADGIL : Frankly speaking, I do not know whether they have jurisdiction. I have confined myself to AIR and Doordarshan.

SHRI SHANTARAM NAIK : May I know whether Government examines the statements which are made in the advertisement material, whether the truth behind that statement can be examined or ascertained by the Government?

SHRI V.N. GADGIL : The AIR and Doordarshan go by the guidelines which are issued for advertisements, and whenever we have a doubt about the truth or otherwise, we try to find out. For example, recently, as you know, a complaint was made that pan-masala was harmful to health. The appropriate authority, we thought, to be approached was the Ministry of Health. We approached them. That is why in the last Session I said that I could not reply unless I asked the relevant authority. Now the Ministry of Health have stated that it is not harmful to health and, therefore, we are not banning. In spite of that, I have received complaints that pan-masala is harmful to health. We are trying to examine.

Master Plan of Delhi

200. **SHRI KAMAL NATH :** Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether the Delhi Urban Arts Commission has been asked to look into the Master Plan of Delhi prepared by D.D.A;

(b) if so, the reasons for having a fresh look at the Plan ; and

(c) how long it will take to finalise the plan ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) Yes, Sir,

(b) The Delhi Urban Art Commission has been asked to give its suggestions regarding the Draft Master Plan of Delhi with a view to ensure its comprehensiveness and quality, and to ensure that all the requirements of urban development of Delhi for the years to come are provided for.

(c) The Delhi Urban Art Commission is expected to complete the exercise by the end of January 1986. Thereafter it may take a couple of months or so to finalise the plan.

SHRI KAMAL NATH : Delhi has had many Plans and many Master Plans. Between the start of making a Plan or a Master Plan and the time it is completed, the ecology of Delhi, the landscape of Delhi and the Population of Delhi undergoes major changes. I say this in the light of the experience of the last two decades because there were certain areas which were rural areas previously but now they are no more rural areas ; there were certain areas called 'farm-land areas', but now they have become residential areas. I want to know which is the Master Plan which the Delhi Urban Art Commission is considering, when was it started, when was it conceived, when was completed. The Minister has replied that this has been sent to the Delhi Urban Art Commission. Is this the Plan which was made ten years ago-because then the Delhi Urban Art Commission will have to sit in judgment over a Plan which was conceived ten years ago-or is this something fresh ?

THE MINISTER OF URBAN DEVELOPMENT (SHRI AEDUL GHAFOOR) : It is the first Master Plan of Delhi which

was formulated 19 years back. Whatever the Hon. Member has stated just now in this House, it is because of that that the master plan is being revised and the time will be very short. In the month of January or February it will be over.

SHRI KAMAL NATH : That is the very point Sir, he has not understand. I will reframe the point I was trying to make Sir. That is, when was the second master plan started ? Because the second one also started ten years ago. The first one started 19 years ago. So, this new one will again be antiquated and we will have to come to a third master plan. In the light of the expansion of Delhi and in the light of the growth of Delhi, should not a new master plan be prepared ? Let them all sit together, the DDA; the MCD and the Urban Art Commission, and come out with something within six months, taking into account the growth and the expansion and ecology and all other things of Delhi as they exist today.

SHRI ABDUL GHAFOOR : The revised master plan was prepared by the DDA. DDA invited applications and objections. More than 800 objections and suggestions had come and the DDA has already completed the second master plan. Then, it was thought that it was also good to send it to Urban Art Commission to see it and now the Urban Art Commission is going to take a few months and by the end of January, I think, the revised master plan will be finalised soon, I think, the hon. Member is satisfied.

SHRI KAMAL NATH : He was replying to my first supplementary Sir. My second supplementary is...

MR. SPEAKER : Over, over.

SHRI KAMAL NATH : That was my first supplementary Sir. I was giving him another chance to be more clear. What is the Delhi Urban Art Commission expected to do ? The Delhi Urban Art Commission, as the name suggests, is an Urban Art Commission.

[Translation]

MR. SPEAKER : You have not asked one question (Interruptions)

[English]

SHRI KAMAL NATH : I have given him an opportunity to clarify for the benefit of my colleagues.

[Translation]

MR. SPEAKER : You have not asked The number of stages through which the Master plan has to pass before it is finally approved :

[English]

SHRI KAMAL NATH : Sir, the Delhi Urban Arts Commission has a certain role to play. What is the role ? I presume and assume that the Delhi Development Authority has made this master plan. Why has it gone to the Delhi Urban Arts Commission ? After all the Delhi Urban Arts Commission has a distinct role to play, it is required to play statutorily. But what is this role ? He says that it is expected by the end of January 1986. At what stage is it now ? We are in December. Are they at the typing stage ? If they are at the typing stage, that means it will be finished just in time.

MR. SPEAKER : Are you concerned with the stage at which it is or the final verdict ?

SHRI ABDUL GHAFOOR : The emerging scenario of Delhi had led us to refer it to the Urban Arts Commission and I hope the Hon. Member will himself be aware of all these facts. I have already told him that the Delhi Urban Art Commission is going to submit its report by the end of January. It is now December. Why doesn't he wait for one month more when everything will be clear ?

Allotment of flats and plots in the names of husband and wife jointly

*201. **SHRI MAHENDRA SINGH :** Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether DDA has drawn up a plan to allow allotment of flats and plots jointly in the name of wife and husband with a view to securing social justice to women ;

(b) if so, the steps taken to implement the scheme ;

(c) whether Government have issued any direction or guidance to various State Governments/Union Territories and other urban housing organisations to promote similar scheme ; and

(d) if so, the details in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) Yes, Sir.

(b) The details are under finalisation.

(c) & (d) A letter was issued on 10th June, 1985 to all State Governments and Union Territory Administrations. A copy of the letter is given below.

IMMEDIATE

No. I-11016/8/85-HII

Government of India

Ministry of Works and Housing

(Nirman Aur Awaz Mantralaya)

New Delhi, 10th June, 1985

To

Secretary (in charge)

1. All State Governments.
2. All Union Territories Admn.

Subject :— Development and Welfare of Women.

Sir,

As you may be aware, the Sixth Plan (1980-85) had laid special emphasis on the development and welfare of women. A specific recommendation in this regard had been made which reads as follows :—

“Economic independence would accelerate the improvement of the status of women. Govt. would endeavour to give joint titles to husband and wife in all developmental activities involving transfer of assets. This would be taken up for implementation to start within programmes like distribution of land and house-sites